

(b) the net profit made after taking into account all direct and indirect expenses; and

(c) how and by whom the foreign buyers have been selected ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir. The value of export of cut and polished diamond in last two years by M.M.T.C. is as under :—

1983-84 : Rs. 4.14 Crores
1984-85 : Rs. 14.75 Crores

For the year 1985-86, the Corporation plans to enlarge its supply base and the number of foreign buyers with a view to bring a additionality in the export turn-over in order to obtain the budgeted target of Rs. 250 crores.

(b) (i) Net profits exclusive of all direct expenses are as follows :

1983-84 : Rs 0 7 lakhs
1984-85 : Rs. 4,3 lakhs

(ii) Corporation under its existing practice, does not charge indirect expenses to this commodity. Separate figures of profits net of both direct and indirect expenses are therefore, not computed.

(c) Selection of foreign buyers is made by M.M.T.C. in close consultation with its local associates after scrutiny of the buyer on the basis of their reputation in the market, financial standing, past performance with M.M.T.C. and in trade.

Export of new items during 1985-86

691. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) names of the major export items which fetched considerable amount of foreign exchange during the last three years, item-wise amount separately;

(b) what is the export target for 1985-86 and the items whose exports are

expected to be higher than the last year; and

(c) what are the new items to be exported in 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) A statement is laid on the table of the House. [Placed in Library. See No. LT—1239/85]

(b) Export target for the year 1985-86 is fixed at Rs. 11739 crores. The Target for non-oil exports for the year 1985-86 is fixed at Rs. 11266 crores. The commodity groups whose exports are expected to be higher during 1985-86 as compared to 1984-85 are : Coffee, Cereals, Tobacco unmanufactured, Spices, Cashew Kernels, Oilmeasl, Shellac, processed foods, Marine Products, Iron Ore, Manganese Ore, Leather and Leather goods, Sports goods, Gems and Jewellery, Chemicals, and allied Products, Engineering goods, Textiles including Coir and Jute Manufactures, Handicrafts including woollen manufactures and Cotton raw.

(c) India's export basket is sufficiently diversified. The new products continuously emerge from within these broad commodity groups.

Evasion of excise duty by M/s Indian Tobacco Company

692. SHRI RAM BHAGAT PASWAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that M/s Indian Tobacco Company Ltd. is evading excise duty through the help of its dealers and agents; and

(b) if not, whether Government propose to raid all the premises of Indian Tobacco Company Ltd. dealers and its godowns to detect the evasion, if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No

case of evasion of excise duty by M/s I.T.C. Ltd. with the help of its dealers and agents has come to notice recently. However, there are some reports of sales of cigarettes in retail, at prices higher than those printed in violation of the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977.

(b) Does not arise.

Allotment of quotas and licences for garments transferred to Apparel Export Promotion Council

693. SHRI G. M. BANATWALLA : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether the work relating to allotment of quotas and licences for garments have been transferred from the office of the Chief Controller of Imports and Exports to the Apparel Export Promotion Council, New Delhi;

(b) if so, since when;

(c) the reasons for the aforesaid transfer of the work and power;

(d) whether Government appreciates the inadvisable nature of such transfer to a private agency, and if so, whether the power will be reassumed by the Chief Controller;

(e) whether the said Apparel Export Promotion Council (AEPC) also levies fines and penalties on garment exporters;

(f) if so, the amount so collected since the power has been delegated to the AEPC; and

(g) whether the amount collected belongs to Government of the AEPC ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : (a) No, Sir. This work has been with AEPC since the inception of AEPC.

(b) to (d) Do not arise.

(c) No, Sir. The forfeiture of EMDs/BGs by AEPC in terms of Public Notices issued by the Government is not a penalty but merely in the nature of action taken for non-performance of contractual obligation on part of exporters.

(f) According to available information as on 31-12-1984 AEPC had collected a sum of Rs. 3,12,226,330 on account of forfeiture of EMDs/BGs.

(g) The amount is to be kept separately by AEPC to be spent on export promotion after obtaining Government's approval.

Certificates granted to Export Houses

694. SHRI G. M. BANATWALLA : Will the Minister of COMMERCE be pleased to lay on the Table of the House a statement giving names' addresses of Export Houses whose certificates expired on 30th June, 1983, 30th June, 1984 and 30th June, 1985 together with the names of product groups involved, the quantities of export on the basis of which the Export House certificates were granted and those Export Houses which have not been granted renewals with reasons for renewal in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : A statement giving names and addresses of Export Houses whose certificates expired on 30 June 1983, 30 June 1984 and 30 June 1985 is being compiled and will be laid on the Table of the House. Information regarding the product groups involved and the quantities of Exports are not maintained and thus it would not be possible to furnish the same.

Statements giving the names and addresses of Export Houses certificates expired and were not renewed in 1983 and 1984 with reasons thereof is being compiled and will be laid on the Table of the House. Request for renewal of Export House Certificates which expired on 30 June, 1985 are being processed and will be decided on merits. As this